

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU**

I.A.No.125/18 in CP(IB)No.51/BB/2018
Under Rule 11,15 and 34 of NCLT Rules,
2016

In the matter of:

Associate Décor Limited,
Having its Registered Office at
Plot No.1, Phase IV, KIADB Industrial Area,
Huralagera, Malur, Kolar,
Karnataka – 563 160

....Corporate Debtor/Respondent

Versus

Oriental Bank of Commerce,
Having its registered office at:
Harsh Bhawan, E-Block,
Connaught Place, New Delhi – 110 001

Having its Branch ,
Maker Tower, F-Wing, 14th Floor,
Cuffe Parade, Mumbai – 400 005.

....Petitioner/Financial
Creditor

Date of Order: 10th October, 2018

CORAM: Hon'ble Shri Rajeswara Rao Vittanala, Member (J)
Hon'ble Dr.Ashok Kumar Mishra, Member (T)

Counsel/Parties Present:


For the Applicant : Shri Aditya Patel
For the Respondent : Shri V.B.Ravi Shankar

ORDER


PER: Rajeswara Rao Vittanala, M(J)

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1. I.A.NO.125/18 in CP(IB).No.51/18 is filed by Corporate Debtor, under Rule 11,15 and 34 of NCLT Rules, 2016 by inter alia seeking to adjourn the matter for a period of 3 months in the interest of justice.
2. Heard Shri Ajay Patel, learned counsel for the Applicant/Respondent. Since the time prayed for by the Applicant/Respondent is already over, I.A. has become infructuous.
3. In the result, I.A.No.125/18 in CP(IB).No.51/18 is disposed of as infructuous.



(Dr.Ashok Kumār Mishra)
Member (T)



(Rajeswara Rao Vittanala)
Member (J)